

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-1285(PB)/2018

IN THE MATTER OF:

Dhawan Box Sheet Containers Pvt. Ltd. Applicant/petitioner
Vs.
S.R. Foils & Tissue Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Petitioner/Applicant: Mr. Kundan Kr. Roy, Adv.

For the Respondent(s):

Mr. Anant A. Pavgi, RP

ORDER

It has been pointed out by the learned counsel for the Corporate Debtor that Corporate Insolvency Resolution Process against the Corporate Debtor has already been initiated vide order dated 07.08.2017 in C.P. (IB) No. 144(PB)/2017 titled as ICICI Bank Limited v. S.R. Foils and Tissue Limited and therefore, no second application against the said Corporate Debtor would be maintainable.

In view of the above the applicant is relegated to the remedy of filing claim before the Interim Resolution Professional/Resolution Professional in accordance with law and the same be considered as per the provisions of the Code and the Rules.

The application stands disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)